

6

BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

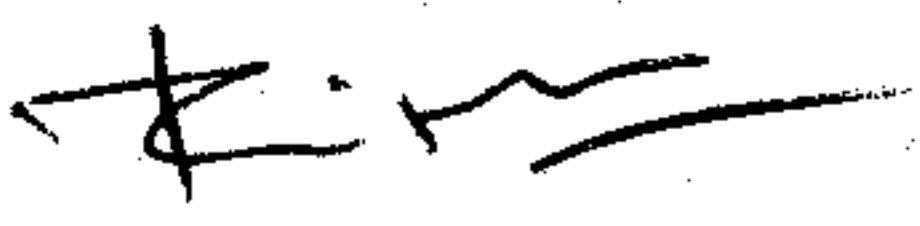
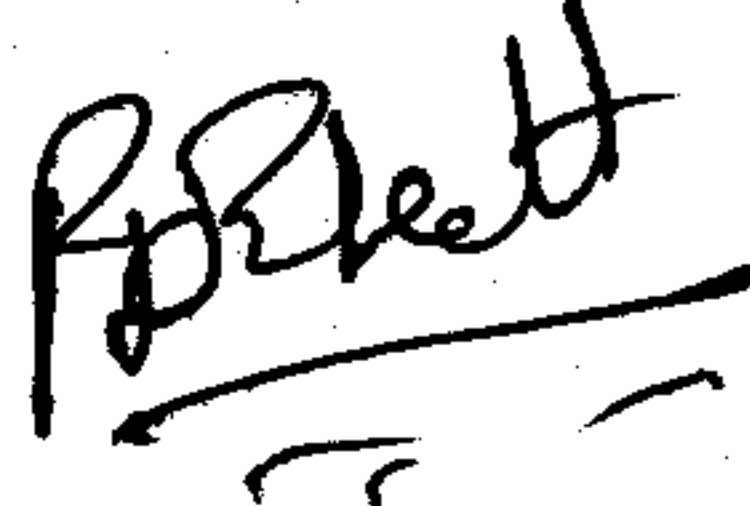
IA 48/2018, IA 377 of 2017 with C.P. (I.B) No. 127/7/NCLT/AHM/2017

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.02.2018

Name of the Company: Asset Reconstruction Company (India) Ltd.
V/s.
Neesa Leisure Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NAVIN PAHWA WITH	SR-ADV.	Petitioner	
2.	RITU SHAH FOR THAKKAR AND PAHWA	ADV.		
3.	Ravish Bhatt	ADV	Respondent	

ORDER

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for present for Financial Creditor/ Original Petitioner. Learned Advocate Mr. Ravish Bhatt present for Original Respondent.

Learned Counsel for Respondent requested for time to which learned Counsel appearing for petitioner vehemently objected as the matter is long pending.

The prayer of Respondent side is allowed as a last chance; no further adjournment may be granted.

IA 48/2018 is infructuous in view of the order dated 16.02.2018 passed by Hon'ble NCLT Larger Bench in case of Union of India v. Era Infra Engineering Ltd.

Hence, IA 48/2018 is disposed of.

List the main matter along with IA 377/2017 on 28.02.2018.



MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 23rd day of February, 2018.